



2026:AHC:53572

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 3552 of 2026

Shivam Singh

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Nitesh Patel, Udit Chandra
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Udit Chandra, learned counsel for the writ petitioner and Sri Manish Kumar, learned Standing Counsel for the State.
2. The writ petitioner claims to be the son of late Ram Prakash who was serving as a class IV employee (Jeep Driver) who was appointed on ad hoc basis on 28.08.1987, his services came to be regularized on 19.04.2004 and he died-in-harness on 02.11.2023.
3. Prayer in the present petition is for direction for according compassionate appointment.
4. Learned Additional Chief Standing Counsel submits that the claim of the writ petitioner shall be decided by second respondent, Director, Bal Vikas Evam Pushtahar, U.P., Lucknow.
5. Considering the submission so made across the bar, the writ petition stands **disposed of** directing the writ petitioner to submit a comprehensive representation along with self attested copy of the writ petition and certified copy of the order before the second respondent, Director, Bal Vikas Evam Pushtahar, U.P., Lucknow by **27.03.2026**. Thereafter, the second respondent shall decide the claim of the writ petitioner within a period of two months bearing in mind admissibility, suitability and competing claims, if any.

March 16, 2026

Rajesh

(Vikas Budhwar,J.)